

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/1913 /A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 2<sup>nd</sup> April, 2018.

Sub: **Restricted Holiday and Head Quarter leave.**

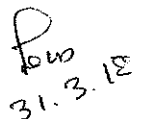
Ref:- Your letter No.DJKA/3636/2018, dtd. 29.03.2018.

Sir,

With reference to the above, I am directed to inform you that your prayer for Restricted Holiday on 31.03.2018 with Head Quarter leave permission w.e.f. the afternoon of 29.03.2018 (after court hours) till the morning of 02.04.2018 (before court hours) along with your official allotted vehicle at your own cost has been granted / ~~rejected~~.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

  
P  
31.3.18